

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 124/2006

This, the 8th day of February, 2008.

Hon'ble Shri M. Kanthaiah, Member (J)

Raghvendra Mishra aged about 25 years, son of late Sri Jai Shanker Mishra presently residing in House No. 35, c/o Kamlakar Mishra, Post - Makanduganj, Hodiganj, Near Jal Kal, Pratapgarh.

Applicant.

By Advocate: **Shri Anoop Mishra**

Versus

1. Union of India, Postal Department, New Delhi.
2. Chief Post Master General, Lucknow.
3. Post Master General, Allahabad.
4. Senior Post Master General, Allahabad Region, Allahabad.
5. Senior Superintendent of Post Offices, Allahabad Division, Allahabad.

Respondents.

By Advocate: **Shri K.K. Shukla**

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

The applicant has filed the Original Application challenging the impugned rejection order covered under Annexure 6 dated 28.2.2002, stating that no reasons have been assigned for rejecting his claim for compassionate appointment.

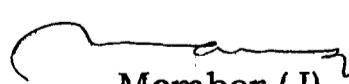
2. Respondents counsel, who has filed detailed counter reply, opposed the claim of the applicant, on the ground that

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the rejection order is reasoned and there is no requirement of the interference by this Tribunal.

3. Applicant has filed Rejoinder reply, denying the stand taken by the respondents and also reiterated the pleas of the O.A.

4. On perusal of the impugned rejection order dated 28.2.2002, the respondents authorities have not assigned any reason for rejecting the claim of the applicant for compassionate appointment and it is only a cyclostyle copy, informing rejection order stating that he was not in indigent condition. While passing order of rejection, it is the duty of the respondents authority to assign any reason and in the absence of any reason, it is not at all reasoned order. Thus the claim of the applicant in challenging the impugned order A-6 dated 28.2.2002 on the ground that it is not a reasoned order is justified and as such the same is quashed with a direction to the respondents authority to ~~reconsider~~ dispose of the representation of the applicant with a reasoned order, as per rules within 4 months from the date of supply of copy of this order. No order as to costs.


Member (J)

08.02.2008

HLS/-